

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) As per the information available, there are 3 posts of class III and 2 posts of Class IV vacant at Regional Research Institute of Unani Medicine (RRIUM), Bhadrak. These posts are reserved for ST candidate and are laying vacant due to non-availability of ST candidates having requisite qualifications as per the relevant recruitment rules. The unit is making all out efforts to fill up these vacancies as per the recruitment rules.

Rehabilitation of Refugees

5928. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that in wake of Shimla Agreement large areas of Chhamb in Jammu and Kashmir was occupied by Pakistan as a result of which large number of families from these areas became refugees;

(b) if so, the areas and villages left under occupation of Pakistan alongwith the number of families became refugees;

(c) the reasons for leaving such a large areas under illegal occupation of Pakistan especially when Indian Army had conquered vast areas of Pakistan in 1971 war and in 1972 that areas were returned to Pakistan;

(d) whether a scheme was evolved for rehabilitation of refugees from Chhamb areas;

(e) if so, the details of scheme and the extent to which it has been implemented;

(f) whether many refugees are still without land and other assistance and their rehabilitation; and

(g) if so, the time by which the agreed agricultural lands and other assistance are likely to be provided to them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (g) Information is being collected and will be laid on the Table of the House.

Investigation by CBI

5929. SHRI MAGUNTA SREENIVASULU REDDY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the time by which the CBI was entrusted with the investigation into the assassination of late Shri Magunta Subbarama Reddy, former member of Lok Sabha;

(b) the progress in the investigation since CBI took it over from the State Government;

(c) whether the identity of the culprits involved in the crime has been established and the numbers of persons detained in this regard;

(d) if so, the details thereof;

(e) whether any case has been registered against any person or persons involved in the crime.

(f) if so, the details thereof;

(g) the details of conspiracy behind the crime unearthed; and

(h) the time by which the investigation is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The case was entrusted to the CBI by the Government of Andhra Pradesh on 11.1.1996.

(b) After completing the investigation, the chargesheet was filed in the court on 27.2.1996.

(c) and (d) The identity of the persons involved in the crime has been established. Their names are given below :-

(i) Pathangi Balarama Venkata Ganesh,

(ii) Vistarla Prakash,

(iii) Venkateshwara Rao,

(iv) Vemu Rama Rao,

(v) Babu.

(vi) P. Sreenivasa Rao,

(vii) Vasu and

(viii) Rayalaseema Reddappa.

Two accused persons are in judicial custody.

(e) and (f) Yes, Sir. The Chargesheet against the accused persons mentioned above was filed under section 120-B r/w sections 147, 148, 302, 307, 326, 506 (II), 397 IPC and u/s 25 and 27 of Arms Act and 34 of IPC.

(g) The conspiracy to murder Shri Magunta Subbarama Reddy was unearthed.

(h) As indicated in reply to part (b), the investigation of the case has already been completed.

Criminal Cases against Ministers

5930. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Union Ministers from the